

ITEM NO.43

COURT NO.14

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 690/2019 in T.P.(Cr1.) No. 358/2015

JANAK BHALLA & ANR.

Petitioner(s)

VERSUS

SUSHMA BHALLA

Respondent(s)

(contempt notice for 23.9.2019 has been issued with instructions of personal appearance hence fixed for 23.9.2019)

Date : 23-09-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Ms. Jaspreet Gogia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

One week's time is granted to learned counsel for the respondent to file counter affidavit.

Thereafter one week's time is granted to learned counsel for the petitioner to file rejoinder affidavit.

List the matters after pleadings are complete.

Exemption from personal appearance for the present.

(POOJA CHOPRA)
COURT MASTER

(DIPTI KHURANA)
BRANCH OFFICER